



**Central Administrative Tribunal  
Jammu Bench, Jammu**

T.A. No.1834/2020  
(S.W.P. No.1581/2018)

Thursday, this the 4<sup>th</sup> day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Zorawar Singh, Age 42 years  
S/o Shri Dewan Chand  
R/o Village Pochhal, District Kishtwar.

.. Applicant

(Through Mr. Sudershan Sharma, Advocate)

**Versus**

1. State of J&K  
Through its Commissioner Secretary  
Youth Services & Sports Department  
J&K Govt.,  
Civil Secretariat, Srinagar.
2. Director General  
Youth Services & Sports  
J&K Govt., Srinagar.
3. District Youth Services & Sports Officer  
Kishtwar.
4. Zonal Physical Education Officer  
Kishtwar.
5. Headmaster  
Govt. High School  
Banderna, Kishtwar.

.. Respondents

(Through Mr. Amit Gupta, Additional Advocate General)



## O R D E R (ORAL)

### **Justice L. Narasimha Reddy:**

The applicant is working as Physical Education Master in the Youth Services and Sports Department. He was working in the Govt. Middle School, Pochhal, District Kishtwar in the year 2016. He was transferred to Govt. High School, Banderna, District Kishtwar. The Government took a decision to ensure that Physical Education Teachers/Masters are posted in the respective units, and cancelled the postings outside the units. Accordingly, an order was passed on 03.07.2018 by the District Youth and Sports Officer, Kishtwar. The applicant filed SWP No. 1581/2018 before the Hon'ble High Court of Jammu & Kashmir, challenging the same. An interim order was passed by the Hon'ble High Court on 08.08.2018, directing that the applicant shall be permitted to continue at the Govt. High School, Banderna, Kishtwar.

2. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.1834/2020.

3. Today, we heard Mr. Sudershan Sharma, learned counsel for applicant and Mr. Amit Gupta, learned Additional Advocate General, through video conferencing.



4. It is not a routine or isolated transfer. The shifting of the applicant has taken place in pursuance of the policy decision to ensure that the employees are made to work in the respective units. No exception can be taken to such a policy. If the applicant has any individual grievance, that can be dealt with separately.
5. We, therefore, dismiss the T.A. and vacate the interim order. There shall be no order as to costs.

**( Pradeep Kumar )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**March 4, 2021**  
/dkm/sd/sunil/jyoti/